

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 2099 of 2017

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Chief Executive Officer, Steel Authority of India Limited, Bokaro Steel Plant

... ..**...Petitioner**

**-Versus**

Their workman, represented by Bokaro Ispat Kamgar Union, Bokaro Steel City,  
Jharkhand

.... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Indrajit Sinha, Advocate

For the Respondent : Mr. Shashi Kant Mishra, Advocate

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**05/10.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of the learned counsel for the petitioner, put up this case after four weeks' under the same heading.

**(Dr. S.N. Pathak, J.)**

punit/-